

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri S. Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M.Deena Dayalan, Member

Petition No. 25/2009

Date of order: 23.1.2012

In the matter of

Surrender of inter-State trading licence granted to Godwari Power and Ispat Limited.

And in the matter of

Godawari Power and Ispat Limited, Raipur **Applicant**

ORDER

By order dated 28.4.2009, Godawari Power and Ispat Limited (hereinafter referred to as 'GPIL') was granted trading licence for Category 'I' to trade in electricity as an electricity trader in the whole of India, except the State of Jammu and Kashmir in terms of Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009. On the request of the GPIL, Commission vide its order



dated 16.10.2009, downgraded its licence from category-I to category-III.

2. GPIL vide its affidavit dated 10.1.2012 has submitted that due to competitive power trading business, high volatility and uncertainty prevailing in the market, it has not been able to undertake any inter-State trading in electricity since issue of the trading licence. Accordingly, GPIL has requested to cancel its trading licence .

3. GPIL has further confirmed that it does not have any liability to discharge on account of trading licence granted to it. GPIL has also paid the licence fee for the year 2011-12.

4. Regulation 14 (2) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 provides as under:

"14. (2) When the licensee makes an application for revocation of the licence and the Commission is satisfied that such revocation of licence shall not be prejudicially affect the public interest, the Commission may revoke his licence, on such terms and conditions as it thinks fit."

5. In view of the above, the request of GPIL to cancel the Category 'III' licence is accepted. The trading licence granted to GPIL shall be cancelled with effect from the date of issue this order.

6. A copy of this order be sent to the Central Government in Ministry of Power and CEA for their information and record.

Sd/-	sd/-	sd/-	sd/-
(M.DEENA DAYALAN) MEMBER	(V.S. VERMA) MEMBER	(S.JAYARAMAN) MEMBER	(DR.PRAMOD DEO) CHAIRPERSON

